GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1709 ANSWERED ON:19.11.2010 REGULATORY SYSTEM FOR MEDICAL EDUCATION Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Jaiswal Dr. Sanjay ;Sayeed Muhammed Hamdulla A. B. ;Singh Shri Dushyant;Yadav Shri Dharmendra

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government is reviewing the existing regulatory system for medical education in the country;

(b) if so, the details thereof alongwith the major reforms proposed to streamline the medical education in the country;

(c) whether the Government has prepared a draft bill for setting up of a National Council for Human Resources in Health (NCHRH);

(d) if so, the salient features of the proposed bill;

(e) whether there has been opposition from some State Governments against the said Bill; and

(f) if so, the details thereof alongwith the time by which it is likely to be introduced in Parliament?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE(SHRI GHULAM NABI AZAD)

(a) Yes.

(b) to (d) The Ministry is considering setting up of an overarching regulatory body viz. National Commission for Human Resources for Health (NCHRH) with a dual purpose of reforming the current regulatory framework and enhancing the supply of skilled manpower in the health sector. Apart from regulating medical, dental and nursing education and professions, the proposed Council would also regulate para-medical and allied health education and profession. For this purpose, the Central Government will also constitute three autonomous bodies, namely National Board for Health Education, National Evaluation and Accreditation Committee and National Councils under the overall general ambit of NCHRH to assist the Commission.

(e) & (f) The proposed NCHRH Bill was discussed in the 11th Conference of CCHF&W held on 30.8.2010 wherein the State Governments desired to see the draft Bill and accordingly, it has been circulated among States for their comments. The Bill shall be introduced in the Parliament after the consultations are over.